

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 449
ANSWERED ON MONDAY, FEBRUARY 2, 2026/MAGHA 13, 1947 (SAKA)**

**CSR IN UTTAR PRADESH
QUESTION**

449. Shri Kanwar Singh Tanwar:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government proposes to develop a structured mechanism to effectively coordinate corporate social responsibility funds of companies in Amroha District, Uttar Pradesh in alignment with district-level requirements so as to ensure better convergence of corporate social responsibility projects with drinking water, sanitation, school upgrades, health-awareness and skill-related public programmes, in rural and semi-urban areas, especially around Amroha town and industrial area of Gajraula;**
- (b) if so, the details of proposed steps regarding the corporate social responsibility project- bank for Amroha district, district mapping needs, online progress-monitoring, incentivisation of credible companies and development of community infrastructure around public facilities, religious and tourist sites; and**
- (c) if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF
STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

[SHRI HARSH MALHOTRA]

(a) to (c): No Sir. As per the provisions of Companies Act, 2013, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor the CSR activities. The Government does not issue any directions to Corporates to spend in any particular area or activity. All data related to CSR expenditure filed by companies in MCA21 registry is available in public domain at www.csr.gov.in.
